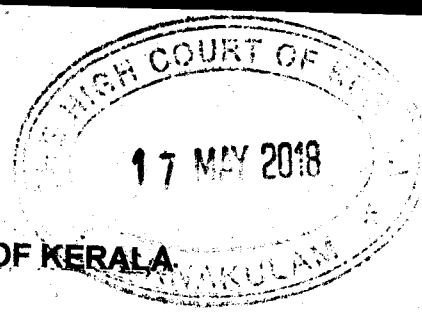


43569



THE HIGH COURT OF KERALA

A2 - 78709/2014

Kochi - 682 031

Date - 10.05.2018

OFFICIAL MEMORANDUM

Sub : High Court Establishment - amendment to Kerala High Court Service Rules, 2007 - reg.

Ref : Rule 39 of the Kerala High Court Service Rules, 2007.

It is proposed to make the following amendment to the Kerala High Court Service Rules, 2007, namely :

In the said Rules, the following shall be inserted as Clause (v) to Rule 20(2)(d):


" The vacancies in the post of Assistant shall be filled up in the ratio of 1:1 between categories coming under ; (a) Division II and b) Division III & IV, seniority being fixed based on the length of service in (a) or (b) as the case may be.

Provided that in the absence of qualified hands in (a) the vacancies shall be filled up from (b) and vice versa."

The above amendment will have prospective effect only.

The members of the High Court Service who desire to file representations, if any, to the amendment proposed, shall submit it to the 'A' Section, High Court, on or before 31.05.2018.

(By Order)


N. Anil Kumar
Registrar General
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P. T. O.

To

The Joint Registrars, High Court
The Deputy Registrars, High Court
The Protocol Officer and the Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court.
The Finance Officer, High Court.
The Assistant Registrars and the Chief Librarian, High Court.
The Court Officer to the Chief Justice, High Court
The Personal Assistant and the Additional Personal Assistant
to the Chief Justice, High Court.
All Section Heads, High Court.
The Section Officer, Kerala Judicial Academy, Athani.
The Civil Sergeant, High Court
The Confidential Assistants to the Registrars, High Court
The IT Section, High Court (for uploading in the website)
The Administrative Records Section, High Court
The Notice Board, High Court.
The File.

They shall
bring the
matter to
the notice
of all
members
working
under their
control.